

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 925
ANSWERED ON THURSDAY, THE 29TH NOVEMBER, 2012
[AGRAHAYANA 8, 1934 (SAKA)]**

CARTELIZATION BY CEMENT COMPANIES

QUESTION

925. SHRI JEETENDRA SINGH BUNDELA:

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
be pleased to state:**

- (a) whether the cement companies of the country have allegedly increasing the prices of cement by resorting the cartelization;**
- (b) if so, the details of the said companies; and**
- (c) the action taken by the Government against such companies till date?**

ANSWER

**THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SHRI SACHIN PILOT)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

(a) to (c) The Competition Commission of India has found 11 cement companies and a Cement Manufacturers' Association to be in contravention of section 3(3)(a) and 3(3)(b) read with Section 3(1) of the Competition Act, 2002 pertaining to anti-competitive agreements and has imposed a penalty of Rs. 6714.83 crore on them.
